

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 1671**  
ANSWERED ON- 21/12/2022

**ILLEGAL OPERATIONS BY PRIVATE BUS OPERATORS**

1671. SHRI NARANBHAI J. RATHWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a large number of bus operators are carrying passengers illegally from Delhi to several States/UTs from Anand Vihar, Sarai Kale Khan, Kashmiri Gate and Baba Kharak Singh Marg, New Delhi;
- (b) if so, details thereof along with the number of illegal buses plying by such operators;
- (c) whether buses of Delhi Transport Corporation (DTC) and other Government approved operators do not ferry buses to other States/UTs and passengers are dependent on other Inter-State buses; and
- (d) if so, reasons therefor and steps taken to stop this illegal operation causing loss of revenue on account of GST and harassment to passengers?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Action taken on the illegal operation of buses by Enforcement branch of Transport Department, Government of NCT of Delhi for the period from 01.01.2022 to 30.11.2022 is as follows:-

<b>Period</b>	<b>Total vehicles</b>	<b>Total challans</b>	<b>Total impounds</b>
Jan-22	295	295	287
Feb-22	341	341	329
Mar-22	392	392	375
Apr-22	239	239	229
May-22	276	276	242
Jun-22	459	459	429
Jul-22	349	349	339
Aug-22	215	215	210
Sep-22	111	111	109
Oct-22	167	167	157
Nov-22	192	192	188
<b>Grand total</b>	<b>3036</b>	<b>3036</b>	<b>2894</b>

(c) and (d) 1. Currently, DTC is operating buses on 7 interstate routes. Details of the same are as follows:-

<b>Sl.</b>	<b>From</b>	<b>To</b>
1	Narela	Bahadur Garh
2	Uttam Nagar Terminal	Gurgaon
3	Karol Bagh (T)	Gurgaon
4	Badar Pur	Gurgaon
5	Anand Vihar ISBT	Gurgaon
6	N. D. Rly. Station Gate No.-2	Bahadur Garh
7	Karam Pura Terminal	Bahadur Garh

2. Due to fleet and CNG fuel mode constraint, long-haul interstate buses are not in operation by DTC. As on date, 67 private CNG buses having stage carriage permits, issued by STA, Delhi are plying on interstate routes as per online record with Transport Department, Govt of NCT of Delhi.

3. The role of Union Government is to notify the rules/ regulations under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The implementation of provisions of Central Motor Vehicles Rules, 1989 and Motor Vehicles Act, 1988 comes under the purview of State Transport Authority of the concerned State/ UT. Regular enforcement action is being taken against illegal operations by the Transport Department of the concerned States/ UTs.

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